

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)
NEW DELHI: DATED THE 4TH AUGUST, 1986.

NOTIFICATION
(INCOME-TAX)

No. 624/ (F.No.197/166/85-IT(AI): In exercise of the powers conferred by clause (iv) of sub-section (23C) of Section 10 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby notifies, All India Federation of Scheduled Castes, Tribes, Backward and Minorities Employees Welfare Association (Regd) for the purpose of the said section for the assessment years 1985-86 to 1987-88.

(K.K. TRIPATHI)
DEPUTY SECRETARY TO THE GOVERNMENT OF INDIA

To
The Manager,
Government of India Press,
Ring Road, Mayapuri Industrial Area,
(Near Rajouri Garden), New Delhi.

Copy to :-

1. M/s. Rawla and Co., Chartered Accountants, 2655, Bank Street, Karel Bagh, New Delhi-5.
2. The Commissioner of Income-tax, Delhi-VI, New Delhi w.r.to his letter No. CIT-VI/TE(73)/71/764 dated 18.3.1986.
3. All Commissioners of Income-tax.
4. Directors of Ins.(IT)/(R&S)/(P&R)/(Inv.), New Delhi.
5. Director of D&M Services(Income-tax), 1st Floor, Aiwan-e-Ghalib, Mata Sundri Lane, New Delhi (5 copies).
6. All Officers & Sections of I.T.Wing of C.B.D.T., New Delhi.
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11. Dte. of Ins., Printing & Publications, 2nd Floor, Hans Bhavan, B.S.Zafar Marg, New Delhi(5 copies).
12. OSD(Legal), 4th Floor, Super Bazar Building, New Delhi.

(MRS. V. RAMAKRISHNAN)
SECTION OFFICER
I.T.(AI) SECTION